

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 927 of 2015 /RG/LP Dated: 19. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sabha Bhat
D/O Mohd Akram Bhat
R/O Nai Basti, Reasi, Ward No.3, Tehsil & District Reasi

vide Notification No. 117 of 2024/RG/LP dated 20.02.2024 has been declared as Absolute/Final.

By Order

(Signature)
05/03/2025
(Registrar Administration)

No: 14831-38 RG/LP Dated: 19.03.2025 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Reasi**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Reasi**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabha Bhat**, Advocate
.....for information and necessary action.

(Signature)
05/03/2025
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 928 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Burhan-Ud-Din Salaria
S/O Mushtaq Ahmad Salaria
R/O H.No.570, central Bahu Fort, Tehsil Jammu (Bahu), District Jammu

vide Notification No.1011 of 2023/RG/LP dated 01.06.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 14839-46 RG/LP Dated: 19 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Burhan-Ud-Din Salaria, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 929 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syed Aaliya
D/O Syed Ishtiaq Shah
R/O M/S Highway Gun House, Chopra Shop, Garhi, Tehsil & District
Udhampur

vide Notification No. 1038 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

(Signature)
05-03-2025
(Registrar Administration)

No: 14847-54 RG/LP Dated: 19 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Aaliya, Advocate**
.....for information and necessary action.

(Signature)
05-03-2025
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 930 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheikh Dawood Akhtar
S/O Sheikh Akhtar Husain
R/O Ghat near Royal Academy High School, Tehsil & District Doda

vide Notification No. 274 of 2023/RG/LP dated 14.02.2023 has been declared as Absolute/Final.

By Order

(Signature)
(Registrar Administration)

No: 14855-62 RG/LP Dated: 19 .03.2025 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Dawood Akhtar, Advocate**
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 931 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shivani Devi
D/o Shri Shyam Singh
R/o Satrari, Tehsil Majalta, District Udhampur

vide Notification No. 2660 of 2024/RG/LP dated 24.10.2024 has been declared as Absolute/Final.

By Order

Jammu
05-03-2025
(Registrar Administration)
[Signature]

No: 14863-20 RG/LP Dated: 19 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Devi**, Advocate
.....for information and necessary action.

Jammu
05-03-25
(Registrar Administration)
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 932 of 2025 /RG/LP Dated: 19.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Danyal
S/O Shafqat Ali
R/O Gujjar Nagar, Tehsil & District Jammu

vide Notification No. 58 of 2024/RG/LP dated 20.02.2024 has been declared as Absolute/Final.

By Order

Jammu
05-03-2025
(Registrar Administration)

No: 14871-78 RG/LP Dated: 19.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Danyal**, Advocate
.....for information and necessary action.

Jammu
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 933 of 2025 /RG/LP Dated: 19.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shabaaz Choudhary
S/O Mushtaq Ahmed
R/O Sanjay Nagar, H.No.116/H, Sec-3, Tehsil & District Jammu

vide Notification No. 115 of 2024/RG/LP dated 20.02.2024 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 14899-86 RG/LP Dated: 19.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabaaz Choudhary**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 934 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhay Gupta
S/O Shri Anil Gupta
R/O 25,Palace Hills,Karan Nagar, Tehsil & District-Jammu.

vide Notification No. 12 of 2023/RG/LP dated 10.02.2023 has been declared as Absolute/Final.

By Order

anur
05-03-2025
(Registrar Administration)
Signature

No: 14887-94 RG/LP Dated: 19 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhay Gupta**, Advocate
.....for information and necessary action.

anur
05-03-25
(Registrar Administration)
Signature

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 935 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shilpa Bali
D/O Shri Satpal Bali
R/O V.P.O Doghani, Tehsil Nowhsera, District Rajouri

vide Notification No. 2571 of 2023/RG/LP dated 09.11.2023 has been declared as Absolute/Final.

By Order

Jammu
05-03-2025
(Registrar Administration)

No: 14895-902 RG/LP Dated: 19 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shilpa Bali, Advocate**
.....for information and necessary action.

Jammu
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 936 of 2025 /RG/LP Dated: 19.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mridul
D/O Shri Rajesh Kumar
R/O Danhor, Loharn, Tehsil & District Rajouri.

vide Notification No. 2561 of 2023/RG/LP dated 09.11.2023 has been declared as Absolute/Final.

By Order

Sanjay
05-03-2025
(Registrar Administration)

No: 14903-910 RG/LP Dated: 19.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mridul, Advocate**
.....for information and necessary action.

Sanjay
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 937 of 2025 /RG/LP Dated: 19.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Naseer Ahmed
S/O Shri Shakil Ahmed
R/O Dhara Sanwalal, Tehsil & District Rajouri

vide Notification No. 2118 of 2023/RG/LP dated 28.09.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)
05-03-2025
Srinagar

No: 14911-18 /RG/LP Dated: 19.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naseer Ahmed, Advocate**
.....for information and necessary action.

(Registrar Administration)
05-03-25
Srinagar

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 938 of 2025 /RG/LP Dated: 19. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Riya Chib
D/O Shri Rajinder Singh Chib
R/O Ward No.3, M/C Ghou Manhasan, Tehsil Marh, District Jammu

vide Notification No. 2792 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

Sanvi
05-03-2025
(Registrar Administration)
Sanvi

No: 14919-26 /RG/LP Dated: 19.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Riya Chib**, Advocate
.....for information and necessary action.

Sanvi
05-03-2025
(Registrar Administration)
Sanvi

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 939 of 2025 /RG/LP Dated: 19. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Insha Amin
D/O Shri Mohd Amin
R/O Ramzanpura, Janipur Colony, Jammu

vide Notification No. 2735 of 2023/RG/LP dated 22.12.2023 has been declared as Absolute/Final.

By Order

arun
05-03-2025
(Registrar Administration)
Ar
Sharma

No: 14927-34 RG/LP Dated: 19.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Amin**, Advocate
.....for information and necessary action.

arun
05-03-2025
(Registrar Administration)
Ar
Sharma

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 990 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Harpreet Kour
D/O Shri Buta Singh,
R/O W.No.6, Kadyal, P.O Jassore, Tehsil R.S Pura, District Jammu

vide Notification No. 2733 of 2023/RG/LP dated 22.12.2023 has been declared as Absolute/Final.

By Order

Jammu
05-03-2025
(Registrar Administration)
R *Srinagar*

No: 14935-42 RG/LP Dated: 19 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Harpreet Kour**, Advocate
.....for information and necessary action.

Jammu
05-03-25
(Registrar Administration)
R *Srinagar*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 941 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Himkiran Kaur
D/O Shri Parvinder Singh
R/O 204/1 Gur Raj Niwas, Narwal Pain, Satwari, Jammu Cantt., Tehsil & District Jammu

vide Notification No. 2729 of 2023/RG/LP dated 22.12.2023 has been declared as Absolute/Final.

By Order

aruni
05-03-2025
(Registrar Administration)
A R *Aruni*

No: 14943-50 RG/LP Dated: 19 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Himkiran Kaur**, Advocate
.....for information and necessary action.

aruni
05-03-25
(Registrar Administration)
A R *Aruni*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 794 of 2025 /RG/LP Dated: 12.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shayan Chauhan
S/O Shri Aftab Ahmad
R/O Yasmeeen Manzil, Kiryani Talab, Bathindi, Tehsil Bahu, District Jammu

vide Notification No. 21 of 2024/RG/LP dated 17.02.2024 has been declared as Absolute/Final.

By Order

Jammu
05-03-2025
(Registrar Administration)
AR *Shayin*

No: 12713-20 /RG/LP Dated: 12.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shayan Chauhan, Advocate**
.....for information and necessary action.

Jammu
05-03-25
(Registrar Administration)
AR *Shayin*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 942 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Amisha Mahajan
D/o Shri Amit Kumar Gupta
R/o Quarter No. 71 Ward No.2, Adarsh Colony, Tehsil and District Udhampur

vide Notification No. 2892 of 2024/RG/LP dated 04.12.2024 has been declared as Absolute/Final.

By Order

amni
05-03-2025
(Registrar Administration)
amni

No: 14968-25 RG/LP Dated: 19 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Amisha Mahajan**, Advocate
.....for information and necessary action.

amni
05-03-25
(Registrar Administration)
amni

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 943 of 2025 /RG/LP Dated: 19. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kanwar Suryaveer Singh Rathore
S/O Shri Raghubir Singh
R/O W.No.3, Patli, Battal Balian, Tehsil & District Udhampur

vide Notification No. 157 of 2023/RG/LP dated 13.02.2023 has been declared as Absolute/Final.

By Order

Jammu
05-03-2025
(Registrar Administration)

No: 14976-83 RG/LP Dated: 19.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kanwar Suryaveer Singh Rathore**, Advocate
.....for information and necessary action.

Jammu
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 944 of 2025 /RG/LP Dated: 19.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kameshwar Kumar
S/O Shri Babu Ram
R/O Gagla, H.No.96, W.No.3, Tehsil Kastigarh, District Doda.

vide Notification No. 153 of 2023/RG/LP dated 13.02.2023 has been declared as Absolute/Final.

By Order

Jammu
05-03-2025
(Registrar Administration)
Signature

No: 14984-91 RG/LP Dated: 19.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kameshwar Kumar, Advocate**
.....for information and necessary action.

Jammu
05-03-25
(Registrar Administration)
Signature

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 945 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gulveena Koushal
D/O Shri Gulshan Kumar
R/O W.No.1 near Police Line, Friends Colony, Tehsil & District Kathua.

vide Notification No. 110 of 2023/RG/LP dated 10.02.2023 has been declared as Absolute/Final.

By Order

(Signature)
(Registrar Administration)
19-03-2025

No: 14992-99 RG/LP Dated: 19 .03.2025 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gulveena Koushal** , Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)
19-03-25
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

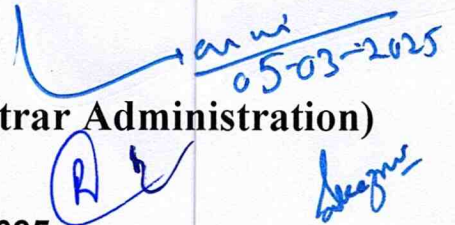
No: 996 of 2025 /RG/LP Dated: 19.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aalya
D/O Shri Ghulam Hassan
R/O Mohalla Beoli, Bairbaag, Tehsil & District Doda

vide Notification No. 26 of 2024/RG/LP dated 19.02.2024 has been declared as Absolute/Final.

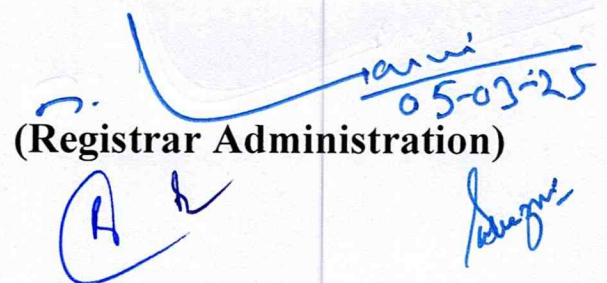
By Order


 (Registrar Administration)
 05-03-2025
 Aalya

No: 15004-08 RG/LP Dated: 19.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aalya, Advocate**
.....for information and necessary action.


 (Registrar Administration)
 05-03-25
 Aalya

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 947 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Kamyia Priya
D/O Shri Yash Paul
R/O V.P.O Mishriwala, Pandorian, Tehsil North Jammu, District Jammu

vide Notification No. 41 of 2024/RG/LP dated 19.02.2024 has been declared as Absolute/Final.

By Order

Sanvi
05-03-2025
(Registrar Administration)
Sanvi

No: 15009-15 RG/LP Dated: 19 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kamyia Priya, Advocate**
.....for information and necessary action.

Sanvi
05-03-25
(Registrar Administration)
Sanvi

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 948 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mukesh Chalotra
S/O Shri Govind Ram
R/O Jakhani near Ambedkar Chowk, Tehsil & District Udhampur.

vide Notification No. 193 of 2023/RG/LP dated 13.02.2023 has been declared as Absolute/Final.

By Order

ranvi
05-03-2025
(Registrar Administration)
Signature

No: 15016-23 RG/LP Dated: 19 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mukesh Chalotra**, Advocate
.....for information and necessary action.

ranvi
05-03-25
(Registrar Administration)
Signature

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 949 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Parveen Singh
S/O Shri Kamal Singh
R/O W.No.9 Kundrorian, Tehsil Katra, District Reasi.

vide Notification No. 233 of 2023/RG/LP dated 13.02.2023 has been declared as Absolute/Final.

By Order

Parveen
05-03-2025
(Registrar Administration)
Signature

No: 15024-31 RG/LP Dated: 19 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Parveen Singh**, Advocate
.....for information and necessary action.

Parveen
05-03-25
(Registrar Administration)
Signature

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


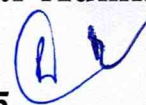
No: 950 of 2025 /RG/LP Dated: 19.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raghunandan Singh Charak
S/O Shri Rajeev Rajput
R/O H.No. F 408, Pacca Talab, Bahu Fort, Tehsil Bahu, District Jammu.

vide Notification No. 259 of 2023/RG/LP dated 13.02.2023 has been declared as Absolute/Final.



By Order


 (Registrar Administration)


No: 15032-40 RG/LP Dated: 19.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raghunandan Singh Charak, Advocate**
.....for information and necessary action.


 (Registrar Administration)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 951 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sunil Kumar
S/O Shri Sham Lal
R/O Arli Hansali, Katra, W.No.11 near Petrol Pump Keshav Nagar (Matyal),
Tehsil Katra, District Reasi.

vide Notification No. 269 of 2023/RG/LP dated 14.02.2023 has been declared as Absolute/Final.

By Order


 (Registrar Administration)

No: 15041-48 RG/LP Dated: 19 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Kumar**, Advocate
.....for information and necessary action.


 (Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 952 of 2025 /RG/LP Dated: 19.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sabhya Gandhi
S/O Shri Rajinder Kumar
R/O H.No.191, Gali Gujaran Opp. Super Bazar, Tehsil & District Jammu

vide Notification No. 267 of 2023/RG/LP dated 13.02.2023 has been declared as Absolute/Final.

By Order

Jammu
05-03-2025
(Registrar Administration)

No: 15049-56 /RG/LP Dated: 19.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sabhya Gandhi**, Advocate
.....for information and necessary action.

Jammu
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 953 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sunil Kumar
S/O Shri Balkar Chand
R/O Kamala, P.O Jakh, Tehsil Ramgarh, District Samba.

vide Notification No. 1188 of 2023/RG/LP dated 05.06.2023 has been declared as Absolute/Final.

By Order

ranvi
05-03-2025
(Registrar Administration)
A 2 *Sambha*

No: 15057-64 RG/LP Dated: 19 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Kumar**, Advocate
.....for information and necessary action.

ranvi
05-03-25
(Registrar Administration)
A 2 *Sambha*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 954 of 2025 /RG/LP Dated: 19.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sushil Singh
S/O Shri Kulbir Singh
R/O Kohnoo, P/O Nagrota Gujroo, Tehsil Ramkote, District Kathua

vide Notification No. 2002 of 2022/RG/LP dated 14.11.2022 has been declared as Absolute/Final.

By Order

(Signature)
(Registrar Administration)

No: 15065-72 RG/LP Dated: 19.03.2025 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sushil Singh**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 955 of 2025 /RG/LP Dated: 19.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Lavan Sagar Verma
S/O Shri Mohan Lal Verma
R/O Ward No.12, H.No.49, Chabutra Bazar, Mohalla Sheetla Mandir Gali,
Udhampur

vide Notification No. 1497 of 2021/RG/LP dated 16.12.2021 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 15073-80 /RG/LP Dated: 19.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lavan Sagar Verma**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 960 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tabish Manzoor
S/O Shri Manzoor Hussain
R/O Lanyal, Tehsil & District Kishtwar

vide Notification No. 1585 of 2021/RG/LP dated 17.12.2021 has been declared as Absolute/Final.

By Order

(Signature)
(Registrar Administration)
05-03-2025

No: 15516-22 RG/LP Dated: 24.03.2025 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tabish Manzoor**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)
05-03-25
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 961 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Humera Khan
D/O Shri Mohd Aslam
R/O Village sanwara, P.O Gandoh, Tehsil Bhalessa, District Doda

vide Notification No. 943 of 2022/RG/LP dated 27.07.2022 has been declared as Absolute/Final.

By Order

(Signature)
(Registrar Administration)
05-03-2025
(Signature)

No: 15523-29 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humera Khan**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)
05-03-25
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 962 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Umila Farooq
D/O Shri Farooq Ahmed Sheikh
R/O H.No.24, Sarkoot Matta, Tehsil & District Kishtwar.

vide Notification No. 1067 of 2022/RG/LP dated 28.07.2022 has been declared as Absolute/Final.

By Order

Umila
05-03-2025
(Registrar Administration)
AL *Signature*

No: 15530-36 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Umila Farooq, Advocate**
.....for information and necessary action.

Umila
05-03-2025
(Registrar Administration)
AL *Signature*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 963 A 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Diksha Rathor
D/O Shri Rakesh Kumar
R/O Drubeel, Tehsil Mughalmaidan, District Kishtwar.

vide Notification No. 1843 of 2022/RG/LP dated 11.11.2022 has been declared as Absolute/Final.

By Order

(Registrar Administration)
05-03-2025
Signature

No: 15537-43 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kishtwar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kishtwar**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Diksha Rathor**, Advocate
.....for information and necessary action.

(Registrar Administration)
05-03-25
Signature

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 964 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ruchi Sharma
D/O Shri Ramesh Sharma
R/O Ward No.15, Kangloo Karlai, Near Vaishno Mandir, Tehsil & District Udhampur

vide Notification No. 1967 of 2022/RG/LP dated 14.11.2022 has been declared as Absolute/Final.

By Order

anvi
05-03-2025
(Registrar Administration)

No: 15544-56 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ruchi Sharma**, Advocate
.....for information and necessary action.

anvi
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 965 of 2025/RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syed Mehak Shah
D/O Syed Mushtaq Shah
R/O Phangial Near Gulab Gun House, Tehsil & District Udhampur

vide Notification No. 1992 of 2022/RG/LP dated 14.11.2022 has been declared as Absolute/Final.

By Order

10000
05-03-2025
(Registrar Administration)

No: 15551-57 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Mehak Shah, Advocate**
.....for information and necessary action.

10000
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 966 of 2025/RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jasmeet Singh
S/o Shri Surjeet Singh
R/o Village Mankote Tehsil Mankote District Poonch

vide Notification No. 3020 of 2024/RG/LP dated 09.12.2024 has been declared as Absolute/Final.

By Order

Jammu
05-03-2025
(Registrar Administration)

No: 15558-64 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jasmeet Singh**, Advocate
.....for information and necessary action.

Jammu
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 967 of 2025/RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Madeeha Lateef
D/O Shri Mohd Lateef
R/O BC 45, Lane Wazarat Road, Mohalla Dalpatian, District Jammu

vide Notification No. 994 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

Jammu
05-03-2025
(Registrar Administration)

No: 15585-71 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Madeeha Lateef, Advocate**
.....for information and necessary action.

Jammu
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 968 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shoaib Mahmood
S/O Mahmood Ahmed Khan
R/O Chak Banola, Chatral, Mendhar, Mohalla Gyar, Chak Banola, Tehsil Mendhar, District Poonch

vide Notification No. 2797 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 15572-78 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shoaib Mahmood**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 969 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sajid Hussain
S/O Shri Zakir Hussain Wani
R/O Ward No.8, Tehsil Basohli, District Kathua

vide Notification No. 2800 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

Zakir Wani
05-03-2025
(Registrar Administration)

No: 15579-85 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajid Hussain**, Advocate
.....for information and necessary action.

Zakir Wani
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 970 of 2025 /RG/LP Dated: 24 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Maneet Singh
S/o Sh. Rajinder Singh
R/o Rehambal, Tehsil & District Udhampur

vide Notification No. 2505 of 2024/RG/LP dated 05.10.2024 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 15586-92 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maneet Singh**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 971 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nitish Sharma
S/o Shri Deepak Chander
R/o Ward No. 13, Hatli morh, Tehsil and District Kathua

vide Notification No. 2960 of 2024/RG/LP dated 06.12.2024 has been declared as Absolute/Final.

By Order

Jammu
05-03-2025
(Registrar Administration)

No: 15593 - 99 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nitish Sharma, Advocate**
.....for information and necessary action.

Jammu
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 972 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tanishk Jandial
S/O Shri Rajesh Jandial
R/O W.No.12, Main Bazar Hiranagar, Tehsil Hiranagar, District Kathua

vide Notification No. 2775 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 15600-06 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanishk Jandial**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 973 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahil Verma
S/O Shri Naresh Kumar
R/O Nagrota Prehta, Marta Nagrota, Tehsil Basohli, District Kathua

vide Notification No. 2767 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

rami
05-03-2025
(Registrar Administration)

No: 15607-13 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. President, District Court Bar Association, **Kathua**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, **Kathua**.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Verma**, Advocate
.....for information and necessary action.

rami
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 974 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Swaranjli Sharma
D/O Shri Komal Sharma
R/O H.No.22B, Vikas Nagar, Sarwal, Jammu

vide Notification No. 2764 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

Sanvi
05-03-2025
(Registrar Administration)

No: 15614 -20 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Swaranjli Sharma, Advocate**
.....for information and necessary action.

Sanvi
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 975/2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shehreen Zaffar Batt
D/O Shri Zaffar Qayum Batt
R/O Pamposh Colony, Janipur, H.No.20, Sector-1, Jammu

vide Notification No. 2808 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

Jammu
05-03-2025
(Registrar Administration)

No: 15621-27 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shehreen Zaffar Batt, Advocate**
.....for information and necessary action.

Jammu
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 976 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahnoor Ali
S/O Shri Anayatullah Gattu
R/O Near New Bus Stand, Anwar Abad, Tehsil and District Doda

vide Notification No. 2802 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

aruni
05-03-2025
(Registrar Administration)

No: 15628-34 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Doda
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. Principal District and Sessions Judge, Bhandarwah.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahnoor Ali**, Advocate
.....for information and necessary action.

aruni
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 977 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishal Singh
S/O Shri Nehial Singh
R/O H.No.44, Ward No.3, Digdool, Tehsil & District Ramban

vide Notification No. 2778 of 2023/RG/LP dated 26.12.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 15635-41 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Singh**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 978 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rajiv Kumar
S/O Shri Tilak Raj Khajuria,
R/O W.No.7, Tehsil & District Rajouri

vide Notification No. 2898 of 2023/RG/LP dated 28.12.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 15642-48 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
4. Secretary, Bar Council of India, New Delhi.
5. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajiv Kumar**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 979 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Siddhant Abrol
S/O Shri Subhash Abrol
R/O H.No. 18, Lane No. 23, Greater Kailash Tehsil Bahu, Distt Jammu

vide Notification No. 2145 of 2024/RG/LP dated 04.09.2024 has been declared as Absolute/Final.

By Order

→ an in
05-03-2025
(Registrar Administration)
RL *Siddhant*

No: 15649 - 55 RG/LP Dated: 27.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Siddhant Abrol**, Advocate
.....for information and necessary action.

→ an in
05-03-25
(Registrar Administration)
RL *Siddhant*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 988 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Navleen Kour
D/O Shri Kulwinder Singh
R/O Camp Gole Gujral, Talab Tillo Road, Mohalla Singh Sabha, Gole Gujral Camp Tehsil & District Jammu.

vide Notification No. 639 of 2022/RG/LP dated 30.05.2022 has been declared as Absolute/Final.

By Order


 (Registrar Administration)

No: 15656-62 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Navleen Kour, Advocate**
.....for information and necessary action.


 (Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 981 of 2025 /RG/LP Dated: 27. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Touseef Ahmed
S/O Shri Nabi Baksh
R/O Marmat Mangota, Tehsil Marmat, District Doda.

vide Notification No. 1064 of 2022/RG/LP dated 28.07.2022 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 15690-96 RG/LP Dated: 27.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah..
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Touseef Ahmed**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 902 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhi Jaya Salmat
S/O Shri Pritam Singh Thakur
R/O Ward No.1, Near Nirankari Bhawan, Nai Basti, Tehsil & District Reasi

vide Notification No. 2714 of 2023/RG/LP dated 22.12.2023 has been declared as Absolute/Final.

By Order

parvi
05-03-2025
(Registrar Administration)

No: 15697-703 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhi Jaya Salmat, Advocate**
.....for information and necessary action.

parvi
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 983 of 2024 /RG/LP Dated: 27.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nitesh Sharma
S/o Shri Doulat Ram Sharma
R/o Lamberi Tehsil Nowshera and District Rajouri

vide Notification No. 2676 of 2024/RG/LP dated 24.10.2024 has been declared as Absolute/Final.

By Order

(Signature)
05-03-2025
(Registrar Administration)

No: 15704-10 RG/LP Dated: 27.03.2025 *(Signature)* *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nitesh Sharma, Advocate**
.....for information and necessary action.

(Signature)
05-03-25
(Registrar Administration)

(Signature)

(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 984 of 2025 /RG/LP Dated: 27.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nandini Mehta
D/O Shri Siddharth Mehta
R/O 155 A/D, Gandhi Nagar, Jammu

vide Notification No. 2019 of 2024/RG/LP dated 16.08.2024 has been declared as Absolute/Final.

By Order

ranu
05-03-2025
(Registrar Administration)

No: 15711-17 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nandini Mehta**, Advocate
.....for information and necessary action.

ranu
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 985 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sandeep Singh Katoch
S/O Shri Shadi Lal
R/O Shiv Nagar, Udhampur

vide Notification No. 1278 of 2024/RG/LP dated 25.07.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Registrar Administration)

No: 15718-24 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sandeep Singh Katoch, Advocate**
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 986 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anil Sharma
S/O Shri D.C Sharma
R/O House No.340, Sector-F, Sainik Colony, Jammu

vide Notification No. 1205 of 2024/RG/LP dated 23.07.2024 has been declared as Absolute/Final.

By Order

Jammu
05-03-2025
(Registrar Administration)

No: 15725-31 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Sharma, Advocate**
.....for information and necessary action.

Jammu
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 987 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Roheena Banday
D/O Shri Mohd Saleem
R/O Mohalla Nagri Near Nagri Masjid, Doda, Tehsil & District Doda

vide Notification No. 1014 of 2024/RG/LP dated 31.05.2024 has been declared as Absolute/Final.

By Order

Sanvi
05-03-2025
(Registrar Administration)

No: 15732-30 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah..
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Roheena Banday, Advocate**
.....for information and necessary action.

Sanvi
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 988 of 2025 /RG/LP Dated: 27 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kanav Rattanpal
S/O Shri Rajinder Kumar Sharma
R/O W.no.7 near GGMS Mahanpur, Tehsil Mahanpur, District Kathua.

vide Notification No. 159 of 2023/RG/LP dated 13.02.2023 has been declared as Absolute/Final.

By Order

(Signature)
(Registrar Administration)

No: 15739-45 RG/LP Dated: 24.03.2025 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kanav Rattanpal, Advocate**
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 989 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shoket Ali
S/O Shri Mushtaq Ahmad
R/O Lassana, Tehsil Surankote, District Poonch

vide Notification No. 125 dated 07.04.2017 has been declared as Absolute/Final.

By Order

aruni
05-03-2025
(Registrar Administration)
Ar *Aruni*

No: 15746-52 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shoket Ali**, Advocate
.....for information and necessary action.

aruni
05-03-25
(Registrar Administration)
Ar *Aruni*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 990 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Farid Ahmed Khan
S/O Shri Mohd Shabeer Khan
R/O Thera Topa, Tehsil Mendhar, Distt. Poonch

vide Notification No. 45 dated 06.04.2017 has been declared as Absolute/Final.

By Order

Farid
05-03-2025
(Registrar Administration)

No: 15753-60 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farid Ahmed Khan, Advocate**
.....for information and necessary action.

Farid
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 991 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rohit Kumar
S/O Shri Raj Kumar
R/O Village Kahila, Tehsil Bhaderwah, Distt. Doda

vide Notification No. 1082 dated 10.01.2020 has been declared as Absolute/Final.

By Order

Jammu
05-03-2025
(Registrar Administration)

No: 15761-67 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Kumar**, Advocate
.....for information and necessary action.

Jammu
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 992 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Pranav Mahajan
S/O Shri Sandeep Mahajan
R/O 14/P Sector 1-A Trikuta Nagar, Tehsil Bahu, District Jammu.

vide Notification No. 647 of 2022 /RG/LP DATED 30.05.2022 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 15767-73 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pranav Mahajan, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 993 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shivani Devi
D/O Shri Som Nath
R/O Khanpur Bhawan, Gole Gujral Camp, Tehsil Jammu West, Jammu

vide Notification No. 2005 of 2023/RG/LP dated 12.09.2023 has been declared as Absolute/Final.

By Order

(Handwritten signature)
(Registrar Administration)

No: 15774-80 RG/LP Dated: 27.03.2025 *(Handwritten initials)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Devi**, Advocate
.....for information and necessary action.

(Handwritten signature)
(Registrar Administration)

(Handwritten initials)

(Handwritten signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 994 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ashish Sharma
S/O Shri Sanjeev Kumar Sharma
R/O H.No.339/A, Central University Road Suchani Tehsil Vijaypur, District Samba

vide Notification No. 1821 of 2022/RG/LP dated 11.11.2022 has been declared as Absolute/Final.

By Order

ranvi
05-03-2025
(Registrar Administration)
R A *Singh*

No: 15781-87 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashish Sharma, Advocate**
.....for information and necessary action.

ranvi
05-03-25
(Registrar Administration)
R A *Singh*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 995 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tarun Kumar Solan
S/O Shri Ashok Kumar
R/O Krishna Gali, Panthal Road W.No.3, Tehsil Katra, District Reasi.

vide Notification No. 2017 of 2022/RG/LP dated 14.11.2022 has been declared as Absolute/Final.

By Order

Tarun
05-03-2025
(Registrar Administration)
AR *Signature*

No: 15788-94 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tarun Kumar Solan, Advocate**
.....for information and necessary action.

Tarun
05-03-25
(Registrar Administration)
AR *Signature*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 996 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ajay Deep Singh Pawar
S/O Shri Devinder Singh Pawar
R/O VPO Gandharwan, Tehsil Akhnoor, District Jammu

vide Notification No. 1823 of 2022/RG/LP dated 11.11.2022 has been declared as Absolute/Final.

By Order

(Signature)
(Registrar Administration)

No: 15795-801 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Deep Singh Pawar, Advocate**
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 997 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zaffer Iqbal
S/O Shri Mohd Sharief
R/O Village Chandak, Tehsil Haveli, District Poonch

vide Notification No. 2134 of 2023/RG/LP dated 28.09.2023 has been declared as Absolute/Final.

By Order

Jammu
05-03-2025
(Registrar Administration)

No: 15802-08 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaffer Iqbal**, Advocate
.....for information and necessary action.

Jammu
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 998 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Seemran Devi
D/O Shri Bhadar Singh
R/O Muthal Alinbass, Tehsil Pogal Paristan, District Ramban

vide Notification No. 297 of 2023/RG/LP dated 14.02.2023 has been declared as Absolute/Final.

By Order

ramni
05-03-2025
(Registrar Administration)

No: 15809-15 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Seemran Devi**, Advocate
.....for information and necessary action.

ramni
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 999 of 2024 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Pratigia Balwal
D/O Shri Tilak Singh
R/O Neera, Tehsil & District Ramban

vide Notification No. 104 of 2022/RG/LP dated 24.02.2022 has been declared as Absolute/Final.

By Order

(Signature)
(Registrar Administration)
05-03-2025

No: 15816-22 RG/LP Dated: 24.03.2025 *(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Pratigia Balwal, Advocate**
.....for information and necessary action.

(Signature)
(Registrar Administration)
05-03-25
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1000 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Azmatullah
S/O Shri Pervaiz Ahmed Parihar
R/O Village Kumate, Tehsil Rajgarh, District Ramban.

vide Notification No. 902 of 2022/RG/LP dated 27.07.2022 has been declared as Absolute/Final.

By Order

(Handwritten signature)
05-03-2025
(Registrar Administration)

No: 15823-29 RG/LP Dated: 24 .03.2025 *(Handwritten initials)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Azmatullah, Advocate**
.....for information and necessary action.

(Handwritten signature)
05-03-25
(Registrar Administration)
(Handwritten initials)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1001 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sanjog Khatri
S/O Shri Parveen Khatri
R/O 19/A 2nd Extension Gandhi Nagar Jammu, Tehsil & District Jammu

vide Notification No. 1022 of 2022/RG/LP DATED 28.07.2022 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 15830-36 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanjog Khatri, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1002 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shahid Choudhary
S/O Shri Yusuf Khan
R/O Chack Sajjan, Ward No.05,
Tehsil & District Kathua

vide Notification No. 650 of 2021/RG dated 05.07.2021 has been declared as Absolute/Final.

By Order

(Signature)
05-03-2025
(Registrar Administration)

No: 15837-UB RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Choudhary, Advocate**
.....for information and necessary action.

(Signature)
05-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1003 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Chetan Sharma
S/O Shri Banarsi Lal Sharma
R/O Village Gorar, Panchayat Sainth, Mohalla Rishi Colony, Tehsil Khour, District Jammu

vide Notification No. 2106 of 2023/RG/LP dated 26.09.2023 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 15844-50 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chetan Sharma, Advocate**
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1004 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohammad Murshid Rashid
S/O Rashid Ali Dar
R/O Sulmatpora Brinjan, Chadoora, Budgam
A/P Syedabad Colony Sheikhpura Tehsil & District Budgam

vide Notification No. 2218 of 2024/RG/LP Dated 10.09.2024 has been declared as Absolute/Final.

By Order

(Registrar Administration)

11-03-2025
anvi
Srinagar

No: 15851-57 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Murshid Rashid**, Advocate
.....for information and necessary action.

(Registrar Administration)

11-03-25
anvi
Srinagar

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1005 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shimaila Jahan Been
D/O Sh. Muzaffer Shuja
R/O H.No.22, Lane No.2, Qayoom Colony, Rawalpura, Chanapura / Natipora, Srinagar

vide Notification No. 1997 of 2023/RG/LP Dated 12.09.2023 has been declared as Absolute/Final.

By Order


(Registrar Administration)

No: 15858-64 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shimaila Jahan Been, Advocate**
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1006 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Idrees Ahmad Mir
S/O Gh Nabi Mir
R/O Bumthan Mirbazar, Mir Mohalla, Tehsil & District Anantnag

vide Notification No. 1900 of 2023/RG/LP Dated 11.09.2023 has been declared as Absolute/Final.

By Order

(Signature)
11-03-2025
(Registrar Administration)

No: 15862-73 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Idrees Ahmad Mir, Advocate**
.....for information and necessary action.

(Signature)
11-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1007 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahid Bashir Bhat
S/O Bashir Ahmad Bhat
R/O Yangoora, Shalpora, Tehsil Lar, District Ganderbal

vide Notification No. 3092 of 2024/RG/LP Dated 16.12.2024 has been declared as Absolute/Final.

By Order


(Registrar Administration)

No: 15874-80 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Bashir Bhat**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1008 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Majeed Teeli
S/O Abdul Majeed Teeli
R/O Khayar Goripora, Tehsil Pahalgam, District Anantnag

vide Notification No. 1893 of 2023/RG/LP Dated 11.09.2023 has been declared as Absolute/Final.

By Order

ran vi
11-03-2025
(Registrar Administration)
Shayya

No: 15881-87 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Majeed Teeli, Advocate**
.....for information and necessary action.

ran vi
11-03-25
(Registrar Administration)
Shayya

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1009 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nasir Ud Din Wani
S/O Mohammad Shafi Wani
R/O Wani Mohalla, Hanjiwera Bala, Tehsil Pattan, District Baramulla

vide Notification No. 1135 of 2023/RG/LP Dated 03.06.2023 has been declared as Absolute/Final.

By Order

Nasir
11-03-2025
(Registrar Administration)
Nasir

No: 15888-94 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nasir Ud Din Wani**, Advocate
.....for information and necessary action.

Nasir
11-03-25
(Registrar Administration)
Nasir

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1010 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Aiman Hamid
D/O Abdul Hamid Bhat
R/O Govt. Housing Colony, Baghi Mehtab, Tehsil Chanapora, District Srinagar

vide Notification No. 75 of 2023 /RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order

ramni
11-03-2025
(Registrar Administration)
Seagun

No: 15895-901 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aiman Hamid, Advocate**
.....for information and necessary action.

ramni
11-03-25
(Registrar Administration)
Seagun

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

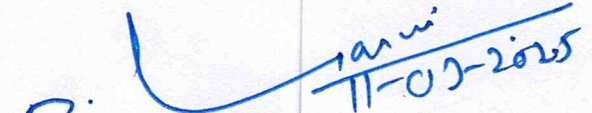
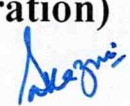
No: 1011 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Ali Yattoo
S/O Ali Mohammad Yattoo
R/O Bandzoo, Arampora, Tehsil & District Pulwama

vide Notification No. 45 of 2019 dated 13.06.2019 has been declared as Absolute/Final.


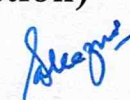
By Order


(Registrar Administration)


No: 15902-08 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ali Yattoo, Advocate**
.....for information and necessary action.


(Registrar Administration)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1012 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahir Ayoub
S/O Mohd Ayoub Hajam
R/O Wahipora, Tehsil Litter, Distt. Pulwama

vide Notification No. 952 of 2019/RG/LP Dated 22.11.2019 has been declared as Absolute/Final.

By Order

Jammu
11-03-2025
Sahar
(Registrar Administration)

No: 15909-15 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahir Ayoub**, Advocate
.....for information and necessary action.

Jammu
11-03-25
Sahar
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1013 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umar Manzoor
S/O Manzoor Ahmad Sheikh
R/O Cheki Wanihuma, Tehsil & District Anantnag

vide Notification No. 2411 of 2024/RG/LP Dated 13.09.2024 has been declared as Absolute/Final.

By Order

Jammu
11-03-2025
(Registrar Administration)
Singh

No: 15916-22 RG/LP Dated: 24.03.2025

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Manzoor, Advocate**
.....for information and necessary action.

Jammu
11-03-25
(Registrar Administration)
Singh

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1014 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Haadee Amin
D/O Mohammad Amin Bhat
R/O Govt. Housing Colony Ompora, Tehsi & District Budgam

vide Notification No. 7440 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.

By Order

(Signature)
11-03-2025
(Registrar Administration)
(Signature)

No: 15923-29 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Haadee Amin**, Advocate
.....for information and necessary action.

(Signature)
11-03-25
(Registrar Administration)
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1015 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irshad Ahmad Shah
S/O Muhammad Akbar Shah
R/O Agri-Kalan, Shah Mohalla, Pattan, District Baramulla

vide Notification No. 1039 of 2021/RG/LP Dated 14.09.2021 has been declared as Absolute/Final.

By Order


(Registrar Administration)

No: 15930-36 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmad Shah**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1016 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kaisar Iqbal Mir
S/O Mohammad Iqbal Mir
R/O Hum Shali Bugh Yaripora, Muqdam, Tehsil Yaripora, District Kulgam

vide Notification No. 964 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 15937-43 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kaisar Iqbal Mir**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1017 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Murtaza Nasir
S/O Late Assadullah Bhat
R/O Peer Bagh Green Avenue Sector – B, District Srinagar

vide Notification No. 1936 of 2023/RG/LP Dated 11.09.2023 has been declared as Absolute/Final.

By Order


(Registrar Administration)

No: 15944-50 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Murtaza Nasir**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1018 of 2025 /RG/LP Dated: 24 .03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Farah Jan
D/O Bilal Ahmad Dar
R/O Qalamdan Pora, Fateh kadal, Tehsil-Srinagar South, District-Srinagar

vide Notification No. 577 of 2022/RG/LP Dated 27.05.2022 has been declared as Absolute/Final.

By Order

(Registrar Administration)
11-03-2025
Shayiq

No: 15951-57 RG/LP Dated: 24 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Farah Jan, Advocate**
.....for information and necessary action.

(Registrar Administration)
11-03-25
Shayiq

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1019 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Junaid Ul Muzzafar
S/O Muzzafar Ahmad Wani
R/O Babhara Pulwama Tehsil & District Pulwama

vide Notification No. 2185 of 2023/RG/LP Dated 28.09.2023 has been declared as Absolute/Final.

By Order

ranvi
11-03-2025
(Registrar Administration)
[Signature]

No: 15958-64 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Ul Muzzafar**, Advocate
.....for information and necessary action.

ranvi
11-03-25
(Registrar Administration)
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1020 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Roohi Handoo
D/O Gh. Mohi Din
R/O 31, New Colony Nigeen, Mirzabagh Hazratbal, Tehsil Srinagar North, District Srinagar

vide Notification No. 1987 of 2023/RG/LP Dated 12.09.2023 has been declared as Absolute/Final.

By Order

(Signature)
(Registrar Administration)

No: 15965-71 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Roohi Handoo**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1021 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Humarah
D/O Abdul Gani Najar
R/O 106 Wani Mohalla/Mazhama Tehsil Magam District Budgam

vide Notification No. 2554 of 2023/RG/LP Dated 09.11.2023 has been declared as Absolute/Final.

By Order


(Registrar Administration)

No: 15972-78 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humarah**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1022 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Maryam

D/O Tahseem Bashir Balti

R/O House No.213, Firdous Colony, Upper Soura, Buchpora Tehsil Eidgah District Srinagar

vide Notification No. 2558 of 2023/RG/LP Dated 09.11.2023 has been declared as Absolute/Final.

By Order


(Registrar Administration)

No: 15979-85 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maryam**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1023 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shahiqah Shakil
D/o Shakil Ahmad Shakil
R/O Narbal, Budgam, Tehsil Narbal, District Budgam

vide Notification No. 696 of 2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order

10000
11-03-2025
(Registrar Administration)
Shayy

No: 15986-92 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shahiqah Shakil**, Advocate
.....for information and necessary action.

10000
11-03-25
(Registrar Administration)
Shayy

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1024 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sabreena Hassan
D/O Ghulam Hassan Jahara
R/O Brenwar, Tehsil Chadoora, District Budgam

vide Notification No. 681 of 2022/RG/LP Dated 30.05.2022 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 15993-99 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabreena Hassan**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1025 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Gulzar
D/O Gulzar Ahmad Handoo
R/O Nowapora, Khanyar, Tehsil Khass, District Srinagar

vide Notification No. 1904 of 2023/RG/LP Dated 11.09.2023 has been declared as Absolute/Final.

By Order

Jammu
11-03-2025
(Registrar Administration)

No: 16000-06 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Gulzar**, Advocate
.....for information and necessary action.

Jammu
11-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1026 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nahida Mohi Ud Din
D/O Gh Mohi Ud Din Malik
R/O Khumeriyal Lolab, Tehsil & District Kupwara

vide Notification No. 1956 of 2023/RG/LP Dated 11.09.2023 has been declared as Absolute/Final.

By Order

(Handwritten signature)
(Registrar Administration)

No: 16007-13 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nahida Mohi Ud Din, Advocate**
.....for information and necessary action.

(Handwritten signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1027 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ishrat Bashir Lone
D/O Bashir Ahmad Lone
R/O Darpora Lolab, Doni Mohalla Darpora, Tehsil Lalpora, District Kupwara

vide Notification No. 1983 of 2023/RG/LP Dated 11.09.2023 has been declared as Absolute/Final.

By Order


(Registrar Administration)

No: 16014-20 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Kupwara**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Bashir Lone**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1028 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Fayeeqa Nazir
D/O Nazir Ahmad Dar
R/O Sathu Baghwanpora, Barbarshah Tehsil Srinagar (South), District Srinagar

vide Notification No. 1855 of 2022/RG/LP Dated 11.11.2022 has been declared as Absolute/Final.

By Order

Jammu
11-03-2025
(Registrar Administration)

No: 16021-27 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fayeeqa Nazir**, Advocate
.....for information and necessary action.

Jammu
11-03-25
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1029 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gazanfar Rashid
S/O Abdul Rashid Malik
R/O Hayan Tehsil Trehgam District Kupwara

vide Notification No. 2296 of 2024/RG/LP Dated 11.09.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Registrar Administration)
(Signature)

No: 16028-34 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gazanfar Rashid**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1030 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Binish Mushtaq
D/o Mushtaq Ahmad Sheikh
R/o Budoo Bagh, Tehsil Khanyar, District Srinagar.

vide Notification No. 2244 of 2024/RG/LP Dated 10.09.2024 has been declared as Absolute/Final.

By Order

Jammu
11-03-2025
(Registrar Administration)
Signature

No: 16035-41 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Binish Mushtaq**, Advocate
.....for information and necessary action.

Jammu
11-03-25
(Registrar Administration)
Signature

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1031 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Shafi Shah
S/O Ab. Gani Shah
R/o Kanihama, Tehsil magma, District Budgam

vide Notification No. 108 of 2024/RG/LP Dated 20.02.2024 has been declared as Absolute/Final.

By Order


(Registrar Administration)

No: 16242-48 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Shafi Shah**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 922 of 2025 /RG/LP Dated: 19. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Salba Jan
D/O Mohammad Yousuf Ahanger
R/O Gojwara Khaar Mohalla Tehsil Khanyar District Srinagar

vide Notification No. 2871 of 2023/RG/LP Dated 27.12.2023 has been declared as Absolute/Final.

By Order


(Registrar Administration)

No: 14731-38 RG/LP Dated: 19. 03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Salba Jan, Advocate**
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1039 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shakir Ahmad Nengroo
S/o Gh Mohd Nengroo
R/o Bunpora Krandidgam, Tehsil Bijbehara, District Anantnag

vide Notification No. 2369 of 2024/RG/LP Dated 12.09.2024 has been declared as Absolute/Final.

By Order


(Registrar Administration)

No: 16049-55 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shakir Ahmad Nengroo**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

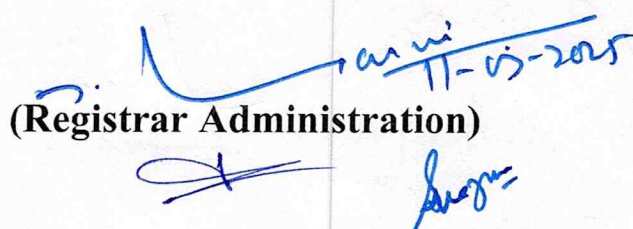
No: 1033 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rasiqa Rashid
D/O Abdul Rashid Dar
R/O Dar Mohalla Urpash, Tehsil & District Ganderbal

vide Notification No. 2355 of 2024/RG/LP Dated 12.09.2024 has been declared as Absolute/Final.

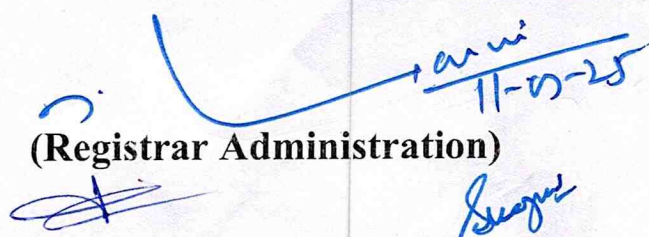
By Order


(Registrar Administration)
11-03-2025

No: 16056-62 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rasiqa Rashid**, Advocate
.....for information and necessary action.


(Registrar Administration)
11-03-25

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1058 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nadeem Ahmad Dar
S/o Bashir Ahmad Dar
R/o Dar Mohalla Pazipora, Tehsil & District Kupwara

vide Notification No. 2346 of 2024/RG/LP Dated 12.09.2024 has been declared as Absolute/Final.

By Order


(Registrar Administration)

No: 16244-50 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nadeem Ahmad Dar**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1034 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Saifullah
S/O Ali Hussain
R/O Tyakshi, Tehsil Turtuk, District Leh

vide Notification No. 1901 of 2022/RG/LP Dated 1.11.2022 has been declared as Absolute/Final.

By Order

(Signature)
(Registrar Administration)

No: 16063-69 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Leh**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Leh**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Saifullah, Advocate**
.....for information and necessary action.

(Signature)
(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1035 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehak Bashir
D/O Bashir Ahmad Khan
R/O Bagh-I-Mehtab, Tehsil Bagh-I-Mehtab, District Srinagar

vide Notification No. 1108 of 2023/RG/LP Dated 02.06.2023 has been declared as Absolute/Final.

By Order


(Registrar Administration)

No: 16070-76 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Bashir**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1036 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bareeda Ashraf
D/O Mohammad Ashraf Shah
R/O Pinjoora, Tehsil & District Shopian

vide Notification No. 850 of 2023/RG/LP Dated 10.02.2023 has been declared as Absolute/Final.

By Order


(Registrar Administration)

No: 16077-03 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Shopian**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Shopian**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bareeda Ashraf**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1037 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Umi Ayman
D/O Tariq Ahmad Wani
R/O Zagigam wani Mohalla Tehsil Rajpora, District Pulwama

vide Notification No. 2412 of 2024/RG/LP Dated 13.09.2024 has been declared as Absolute/Final.

By Order

Umi
11-03-2025
(Registrar Administration)
Umi

No: 16084-90 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Umi Ayman, Advocate**
.....for information and necessary action.

Umi
11-03-25
(Registrar Administration)
Umi

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1038 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nidah Ali
D/O Ali Mohammad Dar
R/O Rawathpora, Tangmarg, Tehsil Tangmarg District Baramulla

vide Notification No. 111 of 2024/RG/LP Dated 20.02.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Registrar Administration)
11-03-2025
(Signature)

No: 16091-97 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nidah Ali, Advocate**
.....for information and necessary action.

(Signature)
(Registrar Administration)
11-03-25
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

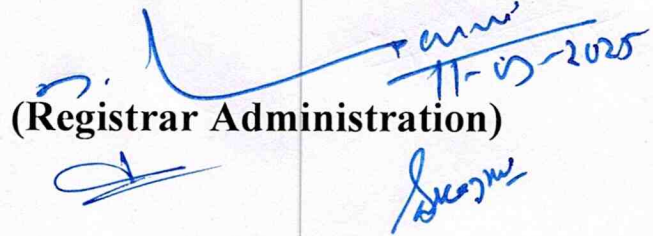
No: 923 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sunobar Jan
D/O Ghulam Ahmad Ganaie
R/O Seer Jagir, Peth Seer, Tehsil Sopore, District Baramulla

vide Notification No. 242 of 2023/RG/LP Dated 13.02.2023 has been declared as Absolute/Final.

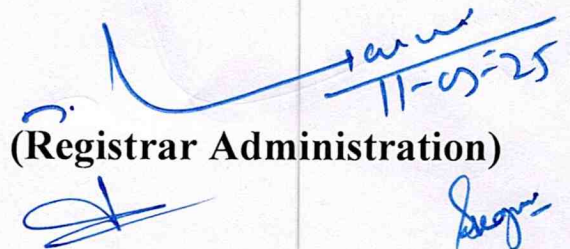
By Order


(Registrar Administration)
11-03-2025

No: 14739-46 /RG/LP Dated: 19 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sunobar Jan**, Advocate
.....for information and necessary action.


(Registrar Administration)
11-03-25

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

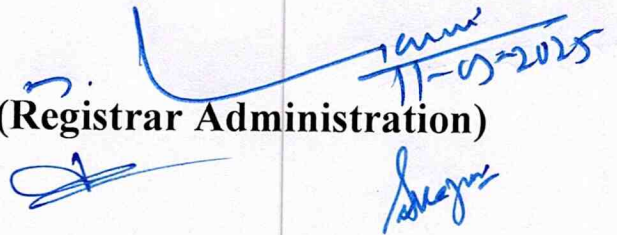
No: 1039 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Yasmeena Mukhtar
D/O Mukhtar Ahmad Chopan
R/O Hariwatnoo Tehsil Tangmarg District Baramulla

vide Notification No. 2384 of 2024/RG/LP Dated 13.09.2024 has been declared as Absolute/Final.

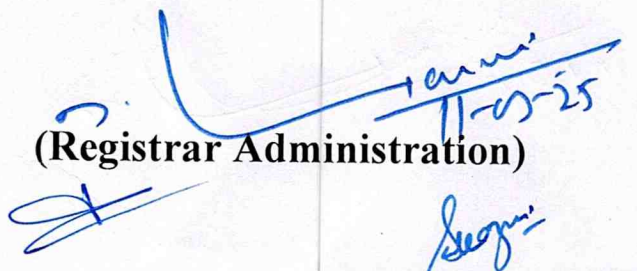
By Order


(Registrar Administration)
Srinagar

No: 16049-104 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Yasmeena Mukhtar**, Advocate
.....for information and necessary action.


(Registrar Administration)
Srinagar

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1040 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rameez Ahmad Shah
S/O Ab. Qayoom Shah
R/O Jadeed Mohalla Nera Bus stand Tehsil & District Baramulla

vide Notification No. 915 of 2024/RG/LP Dated 30.05.2024 has been declared as Absolute/Final.

By Order

Rameez
11-03-2025
(Registrar Administration)
Seema

No: 16105-11 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rameez Ahmad Shah, Advocate**
.....for information and necessary action.

Rameez
11-03-25
(Registrar Administration)
Seema

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1059 of 2025 /RG/LP Dated: 24 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Wani Junaid Ayub
S/O Mohmmad Ayoub Wani
R/O Lane No. 05 Sector A Hamdaniya Colony Bemina Tehsil Bemina District Srinagar

vide Notification No. 2381 of 2024/RG/LP Dated 12.09.2024 has been declared as Absolute/Final.

By Order

Wani
11-5-25
(Registrar Administration)
Signature

No: 16251-57 RG/LP Dated: 24 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wani Junaid Ayub**, Advocate
.....for information and necessary action.

Wani
11-05-25
(Registrar Administration)
Signature

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

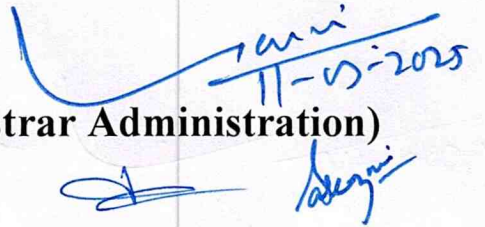
No: 1042 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Nissar Dobhi
D/o Nissar Hussain Dobhi
R/o Al-Farooq Colony Anchidoora, Tehsil Anantnag, District Anantnag

vide Notification No. 2310 of 2024/RG/LP Dated 11.09.2024 has been declared as Absolute/Final.

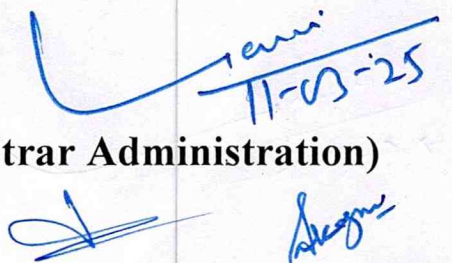
By Order


(Registrar Administration)

No: 16112-18 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Nissar Dobhi, Advocate**
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION




No: 1043 of 2025 /RG/LP Dated: 24 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sehrish Fatima
D/O Abdul Rouf Shah
R/O Syed Colony Tarzoo, Sopore Tehsil Khoie District Baramulla

vide Notification No. 2402 of 2024/RG/LP Dated 13.09.2024 has been declared as Absolute/Final.



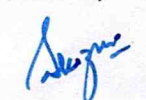
By Order


(Registrar Administration)



No: 16/19-25 /RG/LP Dated: 24 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehrish Fatima, Advocate**
.....for information and necessary action.


(Registrar Administration)



HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1044 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adil Hussain Dar
S/O Reyaz Ahmad Dar
R/O Kurigm Tehsil Qazigund District Anantnag

vide Notification No. 2545 of 2024/RG/LP Dated 23.10.2024 has been declared as Absolute/Final.

By Order

(Signature)
(Registrar Administration)
11-03-2025
(Signature)

No: 16126-32 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Hussain Dar, Advocate**
.....for information and necessary action.

(Signature)
(Registrar Administration)
11-03-25
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1045 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehreen Altaf
D/o Altaf Hussain Beigh
R/o Razdoori Lane, Khawaja Bazar Nowhatta, Tehsil Khanyar, District Srinagar

vide Notification No. 2325 of 2024/RG/LP Dated 11.09.2024 has been declared as Absolute/Final.

By Order


(Registrar Administration)

No: 16133-49 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehreen Altaf**, Advocate
.....for information and necessary action.


(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1046 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Humaira Bashir
D/O Bashir Ahmad Rather
R/O Manigam Lar, Tehsil Lar District Ganderbal

vide Notification No. 2560 of 2024/RG/LP Dated 23.10.2024 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 16140-46 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Humaira Bashir**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1047 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Areeba Sajad

D/O Sajad Hussain Gattoo

R/O Near Girls College Qazibagh, Qasba Bagat, Tehsil & District Anantnag

vide Notification No. 1165 of 2024/RG/LP Dated 22.07.2024 has been declared as Absolute/Final.

By Order

[Signature]
11-03-2025
(Registrar Administration)
[Signature]

No: 16147-53 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Areeba Sajad, Advocate**
.....for information and necessary action.

[Signature]
11-03-25
(Registrar Administration)
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1048 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Arbina Yousuf
D/O Mohammad Yousuf Beigh
R/O Ibrahim Colony Mohalla Parray Pora, Hyderpora Tehsil Chanapora
Natipora District Srinagar

vide Notification No. 2237 of 2024/RG/LP Dated 10.09.2024 has been declared as Absolute/Final.

By Order

Arbina
11-03-2025
(Registrar Administration)
Arbina

No: 16154-60 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Arbina Yousuf**, Advocate
.....for information and necessary action.

Arbina
11-03-25
(Registrar Administration)
Arbina

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

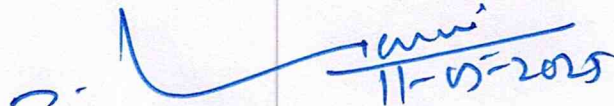

No: 1049 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Zeenat Yasir
D/O Yasir Mehmood Parrey
R/O Patushay Bandipora, Parrey Mohalla, Tehsil & District Bandipora

vide Notification No. 775 of 2021/RG/LP Dated 12.08.2021 has been declared as Absolute/Final.



By Order


11-03-2025
(Registrar Administration)


No: 16161-67 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zeenat Yasir, Advocate**
.....for information and necessary action.


11-03-25
(Registrar Administration)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1050 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Maroofa Nazir
D/O Nazir Ahmad Reshi
R/O Reshi Mohalla, Saidpora Tehsil Dangerpora District Baramulla

vide Notification No. 2469 of 2024/RG/LP Dated 04.10.2024 has been declared as Absolute/Final.

By Order

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(Registrar Administration)
(Handwritten signature)

No: 16168-74 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Maroofa Nazir**, Advocate
.....for information and necessary action.

(Handwritten signature)
(Registrar Administration)
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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1051 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nelofar Abdullah
S/O Mohmad Abdullah Bhat
R/O Hardutooru Tehsil & District Anantnag

vide Notification No. 2571 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

(Signature)
11-03-2025
(Registrar Administration)
(Signature)

No: 16175-81 /RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nelofar Abdullah, Advocate**
.....for information and necessary action.

(Signature)
11-03-25
(Registrar Administration)
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1052 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umar Farooq Masoodi
S/O Farooq Ahmad Masoodi
R/O Firdous Colony Bemina Tehsil Central Shaltang District Srinagar

vide Notification No. 2414 of 2024/RG/LP Dated 13.09.2024 has been declared as Absolute/Final.

By Order

[Signature]
11-03-2025
(Registrar Administration)
[Signature]

No: 16182-88 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Farooq Masoodi, Advocate**
.....for information and necessary action.

[Signature]
11-03-25
(Registrar Administration)
[Signature]

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION



No: 1053 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shaista Rasool
D/o Ghulam Rasool Bhat
R/o Rahim Bagh, Mehjoor Nagar, Natipora, Tehsil & District Srinagar

vide Notification No. 2366 of 2024/RG/LP Dated 12.09.2024 has been declared as Absolute/Final.

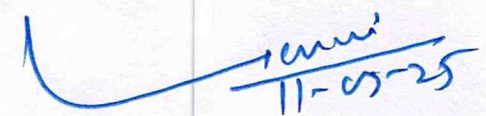

By Order


(Registrar Administration)


No: 16189-95 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaista Rasool**, Advocate
.....for information and necessary action.


(Registrar Administration)


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1054 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Sohail
S/O Syed Hassan
R/O Wahabpora Tehsil & District Budgam

vide Notification No. 2595 of 2024/RG/LP Dated 24.10.2024 has been declared as Absolute/Final.

By Order

(Signature)
11-03-2025
(Registrar Administration)
(Signature)

No: 16196-202 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Sohail**, Advocate
.....for information and necessary action.

(Signature)
11-03-25
(Registrar Administration)
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1055 of 2025 /RG/LP Dated: 24.03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shafqat Nabi Badana
D/O Gulam Nabi Badana
R/O Hafthrada, Hachmarg, Tehsil Ramhal, District Kupwara

vide Notification No. 1204 of 2023/RG/LP Dated 05.06.2023 has been declared as Absolute/Final.

By Order

(Signature)
(Registrar Administration)
11-03-2025
(Signature)

No: 16203-09 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara**.
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shafqat Nabi Badana**, Advocate
.....for information and necessary action.

(Signature)
(Registrar Administration)
11-03-2025
(Signature)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 1056 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Gulnaz
D/O Hifazal Hassan
R/O Hadoora Alustang Tehsil & District Ganderbal

vide Notification No. 2557 of 2024/RG/LP Dated 23.10.2024 has been declared as Absolute/Final.

By Order

(Registrar Administration)

No: 16210-16 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ganderbal**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Gulnaz**, Advocate
.....for information and necessary action.

(Registrar Administration)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 924 of 2025 /RG/LP Dated: 19 . 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Hashmat Un Nabi
D/O Ghulam Nabi Ganai
R/O New Colony, Garoora, Tehsil & District Bandipora

vide Notification No. 941 of 2022/RG/LP Dated 27.07.2022 has been declared as Absolute/Final.

By Order

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(Registrar Administration)
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No: 14747-54 RG/LP Dated: 19 .03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Hashmat Un Nabi**, Advocate
.....for information and necessary action.

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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

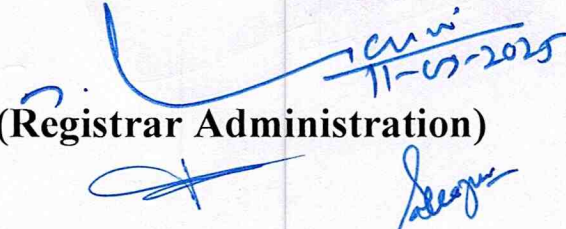
No: 1057 of 2025 /RG/LP Dated: 24. 03.2025

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Dar Muzaffar Rasool
S/O Ghulam Rasool Dar
R/O Ashumji Tehsil & District Kulgam

vide Notification No. 873 of 2024/RG/LP Dated 30.05.2024 has been declared as Absolute/Final.

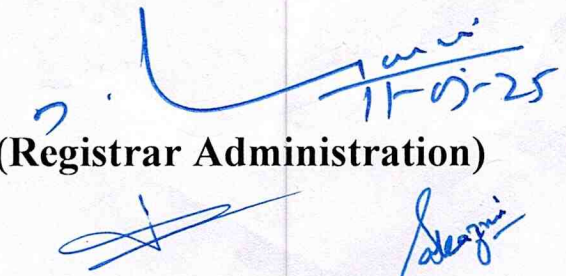
By Order


(Registrar Administration)

No: 16217-23 RG/LP Dated: 24.03.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**
5. CPC e-Courts High Court of J&K and Ladakh, Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dar Muzaffar Rasool, Advocate**
.....for information and necessary action.


(Registrar Administration)